

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

ITEM NO. 111

114/252/ND/2020

IN THE MATTER OF

Pr. Commissioner of Income Tax-5

... PETITIONER

Vs.

M/s. Kairaus Software Pvt. Ltd.

....RESPONDENT

Section

Under Section 252

Order delivered on 10.01.2020

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Ms, Sumita Purkayastha

Hon'ble Member (Technical)

For the Petitioner/FC : Ms. Vibhooti Malhotra, Sr. St. Counsel, Mr. Siddharth
Manocha, Advocate for Income tax Deptt

For the Corporate Debtor :

ORDER

Counsel for Income tax Department/Appellant is present. The Registry is directed to issue notice to the Respondent. The Counsel for the Appellant is also directed to send Private Notice to the Respondents by all modes including publication of the notice in the Newspapers as prescribed and file the proof of service along with an affidavit.

List on 14.4.2020.

-S=d-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

Surjit

-S-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)